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Ranchi, Tuesday, 5<sup>th</sup> July, 2016

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**HIGH COURT OF JHARKHAND, RANCHI**

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**NOTIFICATION**

The 4<sup>th</sup> July, 2016

**Subject: "Insertion of Rule 34(3) (d) and Rule 84(z10) in the High Court of Jharkhand Rule, 2001"**

**No. 09/2016/R&S--**In exercise of the powers conferred by Section 29 of the Bihar Reorganisation Act, 2000 (Act XXX of 2000), and all other powers enabling in this behalf, the High Court of Jharkhand, Ranchi hereby insert (i) Rule 34 (3) (d) under the heading 'Division Bench', and (ii) Rule 84 (z10) under the heading 'Registration of the Cases' in the High Court of Jharkhand Rules, 2001 as under;

**(i) Rule 34 (3) (d) :**

**"All appeals against the decision of the Commercial Courts under section 13 of The Commercial Courts, Commercial Division and Commercial Appellate Division of High Court Act, 2015".**

**(ii) Rule 84 (z10) :**

**"Com. Appeal**

**-**

**Commercial Appeal".**

Aforesaid amendments shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court,  
**Anil Kumar Choudhary,**  
Registrar General.

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